

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Cus.Miscellaneous Application (COD) Nos.76761-76764 of 2018
Cus.Stay Petition Nos.76719-76722 of 2018
&
Cus.Appeal Nos.77973-77976 of 2018**

(Arising out of Order-in-Appeal No.Kol/Cus.(Port)/AA/761-764/2018 dated 24.04.2018
passed by Commr. (Appeals) of Customs, Kolkata)

CC (Port), Kolkata

15/1 Strand Road,
Kolkata-700001.

Applicant

VERSUS

M/s A.S.Chattha Exim Pvt. Ltd.

28, Dr.Sundari Mohan Avenue, Kolkata-700014

Respondent

APPEARANCE :

Shri

S.Guha, Authorized Representative for the Appellant
Mr.H.K.Pandey, Advocate for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR.P.VENKATA SUBBA RAO, MEMBER (TECHNICAL)

MA/SP ORDER NO...77607-77614/2019

FINAL ORDER NO...76721-76724/2019

DATE OF HEARING : 28.11.2019

DATE OF DECISION : 28.11.2019

PER P.K.CHOUDHARY :

In view of the submissions as made by the Ld.D.R. for the Revenue and the reasons as mentioned in the Misc.Applications, the delay in filing the appeals before the Tribunal is condoned. Accordingly, Miscellaneous Applications (COD) are allowed.

2. On perusal of records, we find that the amount involved in the present cases is below the monetary limit of Rs.10 lakhs which has been notified vide instruction being F. No.390/Misc./163/2010-JC dated

Cus.Appeal Nos.77973-77976 of 2018

17.12.2015. Accordingly, the appeals are dismissed under the National Litigation Policy. Stay Petitions also get disposed off.

(Dictated and pronounced in the open court)

(P. K. Choudhary)
Member (Judicial)

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(P.V.Subba Rao)
Member (Technical)